

(i) Ministry of Commerce and Industry Resolution No. 7(1) Mat/62, dated the 19th June, 1962.

(ii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the Resolution referred to above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. Lt-250/62 for (i) and (ii).]

**MINISTRY OF LABOUR AND EMPLOYMENT
RESOLUTION re. WAGE BOARD FOR THE
COAL MINING INDUSTRY**

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL HATHI): Sir, I beg to lay on the Table a copy of the Ministry of Labour and Employment Resolution No. WB-16(1)/62, dated the 10th August, 1962, regarding the setting up of a Wage Board for the Coal Mining Industry. [Placed in Library. See No. LT-323/62.]

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT
(EXCLUDING RAILWAYS) IN
1962-63**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) in the year 1962-63.

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF
THE CENTRAL GOVERNMENT ON
RAILWAYS IN 1962-63**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Sir, I beg to

lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1962-63.

**LEAVE OF ABSENCE TO DIWAN
CHAMAN LALL**

MR. CHAIRMAN: I have to inform Members that the following letter dated the 24th July, 1962, has been received from Diwan Chaman Lall from Moscow:

"I should be grateful if you would be good enough to request the House for leave of absence for me as I am writing this from the Hospital where I am going to be operated upon and obviously I will not be in a position to attend the session unless it goes over to September towards the middle."

Is it the pleasure of the House that permission be granted to Diwan Chaman Lall for remaining absent from all meetings of the House during the current session?

No hon. Member dissented.

MR. CHAIRMAN: Permission to remain absent is granted.

**ALLOTMENT OF TIME FOR CON-
SIDERATION OF MOTION re.
POWER SUPPLY CRISIS IN DELHI**

MR. CHAIRMAN: I have to inform Members that under Rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of the motion regarding the situation arising out of the present power supply crisis in Delhi.